

GOVERNMENT OF INDIA  
MINISTRY OF MINES  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 3632**  
ANSWERED ON 22.03.2023

**ACQUIRING LAND FOR MINES**

†3632. SHRI KRUPAL BALAJI TUMANE:

Will the Minister of MINES be pleased to state:

- (a) the criteria set by the Government to acquire land for any mine or other Government work;
- (b) whether these criteria have been taken into account by the Government while acquiring the land of the farmers of Mauji Hewati village under Ramtek Parliamentary Constituency of Maharashtra and if so, the details thereof;
- (c) the salient features of the Real Estate Act, 2013;
- (d) whether the Government has made payment of compensation amount to these affected farmers and villages under the Real Estate Act, 2013 and if so, the details thereof and if not, the time by when and if so, the reasons therefor;
- (e) the time by which the payment of compensation is likely to be made by the Government to the affected farmers and villagers under the Real Estate Act, 2013; and
- (f) the time since when this matter is under the consideration of the Government and the steps taken by the Government to make payment of the compensation and grant immediately to the affected farmers and villagers?

**ANSWER**

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS  
(SHRI PRALHAD JOSHI)

(a): There is no provision in the Mines and Minerals (Development and Regulation) Act, 1957 [MMDR Act, 1957] for acquiring land for any mine. As per the provisions of the MMDR Act, 1957 and rules made thereunder, the State Governments are empowered to grant the mineral concessions for the minerals located within their respective boundaries. Land required for mining purpose is acquired either through voluntary agreement between the land owner and the prospective lessee or under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation And Resettlement Act, 2013. Further, for mining of coal by Government companies land can also be acquired under Coal Bearing Areas (Acquisition and Development) Act, 1957.

(b): As per the information provided by the Government of Maharashtra, 1596 hectare land including 6.33 hectare Gaothan land of Hewati village has been acquired by Western Coalfields Limited under Coal Bearing Areas (Acquisition and Development) Act, 1957 in respect of Makardhokra-III opencast project.

(c): The Ministry of Mines does not administer any Act related to Real Estate.

(d) to (f): As per the information provided by the Government of Maharashtra, for the Makardhokra-III project, out of 1596 hectare total acquired land, there exists 1391.7 hectare tenancy land of affected farmers for which land compensation and Rehabilitation and Resettlement benefits in respect of 1385.37 hectare of agricultural land have been approved. Government of Maharashtra has also informed that till now, land compensation to the tune of Rs. 336 Crore and 1089 numbers of employment / monetary compensation have been disbursed. However, for 6.33 hectare abadi land, the land compensation and Rehabilitation and Resettlement benefits are yet to be settled.

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